

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No. 810/20, P.S. Nihal Vihar
U/s 376 IPC

State Vs. Ajay Kumar

18.08.2020

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Sh. Surender Nandal, Ld. Counsel for accused Ajay Kumar
IO absent*

This is a bail application dated 14.08.2020 moved U/s 438 Cr.PC on behalf of accused/applicant namely Ajay Kumar for grant of anticipatory bail.

Neither the IO nor the prosecutrix is present.

Issue notice to IO to appear physically with case file positively on next date.

Issue notice to the complainant / prosecutrix to comply the mandate of serving of the notice to the complainant through SHO as the matter pertains to offences U/s 376 IPC in compliance of the mandate prescribed in the Practice Directions dated 24.09.2019 in view of orders of Hon'ble High Court in case titled as **Reena Jha Vs. Union of India** passed by HMJ Sh. Brijesh Sethi.

Be listed for hearing on the bail application on **26.08.2020.**

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/18.08.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No. 625/20, P.S. Ranhola
U/s 324/341/34 IPC

State Vs. Goldy

18.08.2020

**(During lockdown period due to Covid-19 pandemic,
these proceedings are conducted through Video
Conferencing using Cisco Webex)**

*Present: Shri Robin Singh, Ld. Addl. PP for the State
IO HC Manjeet
(physically present)*

*Sh. Zia Afroz, Ld. Counsel for accused Goldy
(present through video conferencing)*

This is a bail application dated 28.07.2020 moved U/s 438 Cr.PC on behalf of accused/applicant namely Goldy for grant of anticipatory bail.

Reply dated 18.08.2020 has been filed by the IO. Copy of reply be supplied to Ld. Counsel for accused through email.

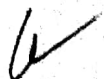
IO has informed that in this case four accused persons are wanted including the applicant and other three accused persons are in JC in some other case and that even the complainant of this case is also in JC in some other case.

He has also informed that the accused is not traceable at the given address.

The counsel for accused has submitted that the accused is residing at the same address.

The accused is directed to join the investigation before the IO today itself i.e. 18.08.2020 at 4'o clock and furnish his address details alongwith supporting documents to the IO and further as and when required by the IO.

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FIR No. 625/20, P.S. Ranhola
U/s 324/341/34 IPC

State Vs. Goldy

18.08.2020

IO has confirmed that the offences alleged are bailable offences and thus considering the nature of offences alleged, it is directed that the accused, in the event of arrest, shall be released on bail on furnishing bail bond and surety bond of Rs.25,000/- with one surety of like amount, to the satisfaction of IO/SHO or Ld. Duty MM.

Any observations and expressions in this order shall not tantamount to any adverse influence on the merits of the case.

With these conditions the bail application dated 28.07.2020 moved U/s 438 Cr.PC on behalf of accused/applicant namely Goldy for grant of anticipatory bail stands disposed of.

A copy of this order be given dasti to all the concerned parties, as prayed.

One copy of order be also sent to Ld. Counsel for accused through email.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/18.08.2020

IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI

FIR No. 766/2020, P.S. Nihal Vihar
U/s 326/34 IPC

State Vs. Ankush

18.08.2020

**(During lockdown period due to Covid-19 pandemic,
these proceedings are conducted through Video
Conferencing using Cisco Webex)**

Present: Shri Robin Singh, Ld. Addl. PP for the State
(present physically)

Sh. V.K. Jha, Ld. Counsel for accused Ankush
IO absent
(present through video conferencing)

This is a bail application dated nil, filed on 17.08.2020 moved U/s 439 Cr.PC on behalf of accused/applicant namely Ankush for grant of regular bail.

Reply dated 18.08.2020 has been filed by the IO. Copy of reply supplied.

IO is not present, nor the case file has been produced.

As per the reply, the weapon used is iron rod.

As per the counsel for the accused, the injured/complainant was in the hospital for 2 days. No medical record has been produced by the IO nor anything has been mentioned regarding the nature of injury received by the injured.

Issue notice to the IO to appear with case file and with the final opinion on the MLC of the injured.

Be listed for hearing on bail application on 21.08.2020.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/18.08.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No. 60/20, P.S. Mundka
U/s 302/34 IPC & 25/27/54/59 Arms Act

State Vs. Pankaj @ Cheetah @ Sattu

18.08.2020

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Sh. A.K. Sharma, Ld. Counsel for accused Pankaj @ Cheetah @
Sattu
IO absent*

This is a bail application dated 17.08.2020 moved U/s 439 Cr.PC on behalf of accused/applicant namely Pankaj @ Cheetah @ Sattu for grant of regular bail.

Reply dated 18.08.2020 has been sent by the IO Inspector Ajmer Singh. Copy of reply supplied.

It is informed that charge-sheet in this case has been filed before the Court of Ms. Babita Puniya, Ld. MM and has not yet been committed.

Let the judicial record be produced for hearing on bail application on **27.08.2020**.

Issue notice to IO to remain present on that date.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/18.08.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No. 38/20, P.S. Anand Parbat
U/s 341/354/354B/509/34 IPC &
10 POCSO Act

State Vs. Chhote Lal

18.08.2020

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Prosecutrix Ms. M alongwith IO W/ASI Kaushalya
Sh. Nityanand Singh, Ld. Counsel for accused Chhote Lal
Ms. Deepika Sachdeva, Ld. Counsel from DCW*

This is a bail application dated 06.08.2020 moved U/s 439 Cr.PC on behalf of accused/applicant namely Chhote Lal for grant of regular bail.

Reply dated 18.08.2020 has been filed by the IO. Copy of reply supplied.

IO has informed that this case is in the form of cross-case of FIR No.21/2020 PS Anand Parbat titled as State Vs. Israr Ahmad as it is registered at the instance of daughter of Israr Ahmad, accused of such case.

IO has also submitted that the bail application was moved on the ground of medical illness of the accused who is stated to be a heart patient and medical documents pertaining to such disease were sent for verification but she could not get it verified from the hospital due to the doctor/staff busy in treating the Corona patients.

IO is directed to get verified the medical documents within 2 days positively.

The concerned doctors/Incharge Hospital is also directed to provide the verification of medical documents treating it 'urgent'.

Be listed for hearing on bail application on **22.08.2020** through video conferencing.

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FIR No. 38/20, P.S. Anand Parbat
U/s 341/354/354B/509/34 IPC &
10 POCSO Act

State Vs. Chhote Lal

18.08.2020

The prosecutrix and IO shall remain present on that date through video conferencing.

Dasti copy of this order is allowed to the IO for information and compliance.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/18.08.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No. 734/20, P.S. Ranhola
U/s 420/120B IPC

State Vs. Mohd. Akbar Khan

18.08.2020

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Complainant Ms. Aasma Khatoon in person
Mohd. Tahir Qidwai, Ld. Counsel for accused Mohd. Akbar
Khan
IO SI Amit Rathi*

This is a bail application dated 09.08.2020 moved U/s 438 Cr.PC on behalf of accused/applicant namely Mohd. Akbar Khan for grant of anticipatory bail.

Reply dated 18.08.2020 has been filed by the IO. Copy of reply supplied.

It is informed by the IO that in this case the complainant has alleged that a certain amount has been transferred by her to the account of the accused/applicant on the pretext of procuring job for her and that there is another victim of the similar circumstances who has raised the similar allegations and there are chances and likelihood of commission of such act at larger scale.

Ld. Counsel for the accused has tendered a bank account of the accused in Corporation Bank showing the entry of transfer of the amount by the complainant in that bank account and seeks a verification of such account as he wants to say that he is also a victim of such fraud.

Let the IO verify the said bank account and submit the status report.

IO has also informed that he has already served notices to the accused to join the investigation but he has not joined the investigation till date.

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State Vs. Mohd. Akbar Khan

18.08.2020

The accused is ready to join the investigation.

The applicant/accused is directed to join the investigation firstly on 24.08.2020 at 10.00 a.m after getting himself tested for Covid-19 with the test report and further as and when required by the IO.

The applicant/accused shall produce all the documents/IT instrument, if any, relevant to the case and supporting documents of his address/addresses of his availability for supplying it to the IO.

Be listed for hearing on bail application on **27.08.2020**.

The IO shall not take coercive steps of arrest till 27.08.2020 only and in case the accused/applicant does not join the investigation in the abovesaid manner then this protection shall cease to operate.

Complete detail of the address/contact numbers of accused be provided today itself by the Ld. Counsel for accused to the IO who shall also get the same verified through e-mode or otherwise.

Dasti copy of this order is allowed to the parties, as prayed.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/18.08.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No. 59/20, P.S. Kirti Nagar
U/s 308/304/323/506/147/148/149/34 IPC

State Vs. Santosh Kumar

18.08.2020

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Sh. Triloki Pandit, Ld. Counsel for accused Santosh Kumar
IO Inspector Surya Prakash*

This is a bail application dated 14.08.2020 moved U/s 439 Cr.PC on behalf of accused/applicant namely Santosh Kumar for grant of interim bail.

Reply dated 18.08.2020 has been filed by the IO. Copy of reply supplied.

It is informed that the charge-sheet has already been filed on 22.04.2020.

Ld. Counsel for accused has informed that the charge-sheet is still lying with the Court of Dr Jagminder Singh, Ld. CMM (West) and has not yet been committed.

The interim bail is sought for the Tehravi of wife of accused, scheduled for 20.08.2020 but IO could not verify the same and is directed to get it verified today itself, considering the urgency of the matter.

IO has informed that the application of the accused/applicant Manuver Hussain filed through other Counsel is fixed for 19.08.2020.

At request, adjourned hearing on bail application of the present accused on **19.08.2020**.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/18.08.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No. 680/20, P.S. Nihal Vihar
U/s 376 IPC

State Vs. Netrapal

18.08.2020

**(During lockdown period due to Covid-19 pandemic,
these proceedings are conducted through Video
Conferencing using Cisco Webex)**


*Present: Shri Robin Singh, Ld. Addl. PP for the State
Sh. Deepak Sharma, Ld. Counsel alongwith Prosecutrix
Sh. Vikas Rohtagi, Ld. Counsel for accused Netrapal
IO W/SI Sangeeta
(all present through video conferencing)*

This is third bail application dated 17.08.2020 moved U/s 439 Cr.PC on behalf of accused/applicant namely Netrapal for grant of regular bail.

IO has informed that charge-sheet has already been filed and is fixed for assignment for 25.08.2020 to the Fast Track Court of West District.

Judicial record be summoned.

At request, adjourned for hearing on the bail application on **26.08.2020**, to be placed before the court concerned.


(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/18.08.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

Bail application No. 1204
FIR No.59/2020, P.S. Kirti Nagar
U/s 308/323/506/34 IPC

State Vs. Manuver Hussain

18.08.2020

*Present: Sh. Robin Singh, Ld. Addl. PP for State
None for accused/applicant Manuver Hussain
IO Inspector Surya Prakash*

This is an application dated 12.06.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Manuver Hussain for grant of regular bail.

Reply has already been filed by the IO.

It is informed that the charge-sheet has already been filed on 22.04.2020.

Ld. Counsel appearing for another accused Ganesh in Bail Application No.1447/2020 in the same case has informed that the charge-sheet is still lying with the Court of Dr Jagminder Singh, Ld. CMM (West) and has not yet been committed.

IO has informed that the application of the accused/applicant Manuver Hussain filed through other Counsel is fixed for 19.08.2020.

For non-appearance of anyone on behalf of applicant/accused, the application stands dismissed in default and for non-prosecution in the above-noted circumstances.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/18.08.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

Bail Application No.1447
FIR No.59/20, P.S. Kirti Nagar
U/s 308/323/506/304/34 IPC

State Vs. Ganesh

18.08.2020

*Present: Shri Robin Singh, Ld. Addl. PP for State
Sh. Vineet Jain, Ld. Counsel for accused Ganesh
IO Inspector Surya Prakash*

This is an application dated 18.07.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Ganesh for grant of interim bail.

Reply dated 18.08.2020 has been filed by the IO. Copy of reply supplied to Ld. Counsel for accused.

As per SCRB, the accused is involved in 6 cases, including, one Zero FIR.

Ld. Counsel appearing for accused Ganesh has informed that the charge-sheet is still lying with the Court of Dr Jagminder Singh, Ld. CMM (West) and has not yet been committed.

IO was directed to verify the status of surgery of the wife of the accused and has given the status report in the form of reply to bail application submitting that the hospital is not taking up the surgery in RML Hospital due to Corona Pandemic and thus, no date for surgery is given.

Ld. Counsel seeks time to approach another hospital for surgery and requests for adjourning the bail application for a week.

At request, adjourned for hearing on the bail application on **26.08.2020.**

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/18.08.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No. 313/2019, P.S. Mundka
U/s 394/395/411/34 IPC

State Vs. Raja

18.08.2020

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Sh. Manoj Bhandari, Ld. Counsel for accused Raja
IO ASI Sunil Kumar*

This is a bail application dated 10.08.2020 moved U/s 439 Cr.PC on behalf of accused/applicant namely Raja for grant of regular bail.

Reply dated 13.08.2020 has already been filed by the IO. Copy of reply be supplied to Ld. Counsel for accused.

It is informed that charge-sheet in this case has been filed and is assigned to the Court of Sh. Pooran Chand, Ld. ASJ.

Let the bail application be put up before the Court concerned on **21.08.2020**, as he is sitting as Ld. Judge on Duty Roster on that date.

As per request of Ld. Counsel, the matter be put up through video conferencing. The contact number and Email address of the Ld. Counsel are 9350012340 & bhandari.manojk@gmail.com.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/18.08.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

Bail Application No.1028 & 1050
FIR No.166/2020, P.S. - Ranhola
U/s 304B/498A/34 IPC

**State Vs. (1) Praveen Kumar
(2) Munni Devi**

18.08.2020

**(During lockdown period due to Covid-19 pandemic,
these proceedings are conducted through Video
Conferencing using Cisco Webex)**

*Present: Sh. Robin Singh, Ld. Addl. PP for State
IO SI Amit Rathi
(both present physically)*

*Sh. Jaspreet Singh, Ld. Counsel for accused persons/
applicants Praveen Kumar & Munni Devi
(present through video conferencing)*

These are two applications, one dated 02.05.2020 & another dated 11.05.2020 moved u/s 438 Cr.PC on behalf of applicants/accused persons namely Praveen Kumar & Munni Devi for grant of anticipatory bail.

It is informed that the charge-sheet has already been filed in the Court of Sh. Kishore Kumar, Ld. MM but the same has not yet been committed to the Court of Sessions, due to corona pandemic.

Let the judicial record be summoned for hearing on the applications for 22.08.2020.

Till then, the interim protection shall continue.

The bail applications be listed on **22.08.2020**.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/18.08.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No. 720/20, P.S. Praveen @ Chanchal
U/s 25/35/54/59 Arms Act

State Vs. Praveen @ Chanchal @ Bhola

18.08.2020

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Sh. Sachinder Solanki, Ld. Counsel for accused Praveen @
Chanchal @ Bhola
IO HC Ashok*

This is a bail application dated 07.08.2020 moved U/s 439 Cr.PC on behalf of accused/applicant namely Praveen @ Chanchal @ Bhola for grant of regular bail.

Reply dated 18.08.2020 has been filed by the IO. Copy of reply supplied to Ld. Counsel.

As per IO, on the address of the accused given on the bail application, the accused is not traceable. It is also informed that the accused is BC of the area and is involved in 4 other cases as per report of SCRB.

It is fairly admitted on behalf of accused by the wife of the accused, present before this Court, that the accused and his family is not residing on the address given on the bail application and they have shifted to some other address which she does not know in detail nor she possess any documents to disclose the address.

As the basic limb of granting of bail is that the accused should be traceable and can be procured during trial, the Ld. Counsel for the accused is directed to provide the details of present as well as permanent address of the accused and the same be informed to the IO with supporting documents who shall verify the addresses, if so informed.

Be listed for further hearing on bail application, accordingly, on **20.08.2020**.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/18.08.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.610/2020, P.S. Ranhola
U/s 323/452/506/509/34 IPC

State Vs. Kuldeep

18.08.2020

Present: Sh. Robin Singh, Ld. Addl. PP for State
Sh. Shyam Lal Jain, Ld. Counsel for the accused Kuldeep Singh
IO ASI Harish Kumar with case file of FIR No.610/20
IO ASI Dharmender of FIR No.611/2020
(all present physically)

Sh. Ashok Kumar Singh, Ld. Counsel for complainant Jitender
Kumar Singh
(present through video conferencing)

This is an application dated 22.07.2020 moved U/s 438 Cr.PC on behalf of accused/applicant Kuldeep for grant of anticipatory bail.

Reply dated 27.07.2020 has already been filed by IO ASI Harish. Copy of reply is already supplied to Ld. Counsel for accused.

In support of the bail application, it is submitted by the Ld. Counsel for the applicants/accused persons that there was a quarrel on falling of the water from the water tank with one Satya Narain Mehto in whose house the complainant and his other family members have gone to attend some Puja, with the accused persons namely Manju Singh, Kuldeep Singh & Madhuri and two FIRs No.610/2020 and 611/2020 were registered as cross-cases against each other.

The IO of this case has informed that the accused has joined the investigation as per the directions of this Court but has not co-operated with him.

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State Vs. Kuldeep

18.08.2020

The accused is directed to join the investigation further on 19.08.2020 at 05.00 PM and further as and when directed by the IO and shall co-operate in the investigation, failing which serious view shall be taken.

Considering the nature of offences alleged, the punishment provided for the offences, i.e. less than 7 years, in this period of Covid-19 pandemic, and that the accused is permanent resident of Delhi and that he is the brother of the co-accused Smt. Manju Singh who is the complainant of cross-case of FIR No.611/2020 registered against the complainant J.K. Singh of this case, the Court is of the considered view that no purpose would be served to keep him behind the bars.

Thus, in the event of arrest, the accused shall be released on bail on furnishing bail bond and surety bond of Rs. 25,000/- alongwith one surety of like amount to the satisfaction of the SHO/IO concerned or Ld. Duty MM, subject to the conditions:

1. That the accused shall not meet or contact in any manner the complainant and his family members by any mode and shall not try to temper the investigation and/or evidence or hamper the trial, in any manner.
2. He shall furnish his present and permanent addresses with supporting documents along with an affidavit/undertaking to inform any change that of without delay.
3. The applicant/accused shall join the investigation and shall attend the trial without any single default.

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FIR No.610/2020, P.S. Ranhola
U/s 323/452/506/509/34 IPC

State Vs. Kuldeep

18.08.2020

Any adverse report regarding non-joining of investigation or non co-operation with the IO shall make the complainant or the IO to make appropriate application for cancellation of his bail.

Any observations and expressions in this order shall not tantamount to any adverse influence on the merits of the case.

With these conditions, application dated 22.07.2020 moved U/s 438 Cr.PC on behalf of accused/applicant Kuldeep for grant of anticipatory bail stands disposed of.

A copy of this order be given dasti to all the concerned parties, as prayed.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/18.08.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.610/2020, P.S. Ranhola
U/s 323/452/506/509/34 IPC

**State Vs. (1) Madhuri
(2) Manju**

18.08.2020

*Present: Sh. Robin Singh, Ld. Addl. PP for State
Sh. Shyam Lal Jain, Ld. Counsel for both the accused
persons/applicants Madhuri & Manju
IO ASI Harish Kumar with case file of FIR No.610/20
IO ASI Dharmender of FIR No.611/2020
(all present physically)*

*Sh. Ashok Kumar Singh, Ld. Counsel for complainant Jitender
Kumar Singh
(present through video conferencing)*

This is an application dated 09.07.2020 moved U/s 438 Cr.PC on behalf of accused persons/applicants Madhuri & Manju for grant of anticipatory bail.

Reply dated 27.07.2020 in addition to Reply dated 13.07.2020 has already been filed by the IO. Copy of reply already supplied.

In support of the bail application, it is submitted by the Ld. Counsel for the applicants/accused persons that there was a quarrel on falling of the water from the water tank with one Satya Narain Mehto in whose house the complainant and his other family members have gone to attend some Puja, with the accused persons namely Manju Singh, Kuldeep Singh & Madhuri and two FIRs No.610/2020 and 611/2020 were registered as cross-cases against each other.

The IO of this case has informed that the accused persons have joined the investigation as per the directions of this Court and have co-operated with them.

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**State Vs. (1) Madhuri
(2) Manju**

18.08.2020

Considering the nature of offences alleged, the punishment provided for the offences, i.e. less than 7 years, in this period of Covid-19 pandemic, and that the accused persons are ladies and they are permanent resident of Delhi and that one of the applicants Smt. Manju Singh is the complainant of cross-case of FIR No.611/2020 registered against the complainant J.K. Singh of this case, the Court is of the considered view that no purpose would be served to keep them behind the bars.

Thus, in the event of arrest, the accused persons/applicants shall be released on bail on furnishing bail bond and surety bond of Rs. 25,000/- each alongwith one surety of like amount each to the satisfaction of the SHO/IO concerned or Ld. Duty MM, subject to the conditions:

1. That the accused persons shall not try to temper the investigation and/or evidence or hamper the trial, in any manner.
2. They shall furnish their present and permanent addresses with supporting documents along with an affidavits/undertakings to inform any change that of without delay.
3. The applicant/accused persons shall join the investigation and shall attend the trial without any single default.

Any observations and expressions in this order shall not tantamount to any adverse influence on the merits of the case.

With these conditions, dated 09.07.2020 moved U/s 438 Cr.PC on behalf of accused persons/applicants Madhuri & Manju for grant of anticipatory bail stands disposed of.

Contd...3

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FIR No.610/2020, P.S. Ranhola
U/s 323/452/506/509/34 IPC

**State Vs. (1) Madhuri
(2) Manju**

18.08.2020

A copy of this order be given dasti to all the concerned parties, as prayed.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/18.08.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No. 312/20, P.S. Mundka
U/s 33/38/58 Delhi Excise Act

State Vs. Ram Babu

18.08.2020

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Sh. Rajan Joshi, Ld. Counsel for accused Ram Babu
IO absent*

This is a bail application dated 17.08.2020 moved U/s 438 Cr.PC on behalf of accused/applicant namely Ram Babu for grant of anticipatory bail.

Reply dated 17.08.2020 has been filed. Copy of reply supplied.

It is informed that the co-accused Arjun is in JC who is the son of the present applicant and the third accused who was JCL was released from the JJB and that the present accused /applicant is the owner of the E-Rickshaw in which the alleged illicit liquor was found loaded and in possession of co-accused Arjun.

Considering the role attributed to the present applicant/accused, the fact that the co-accused who was found in possession of such liquor is already in JC, observing the old age of the accused and that his antecedents are otherwise clean as per SCRB report, the Court is of the considered view that no purpose would be served by keeping him behind the bars, thus, the accused, in the event of arrest, shall be released on bail on furnishing bail bond and surety bond of Rs.20,000/- with one surety of like amount, to the satisfaction of IO/SHO or Ld. Duty MM, subject to the conditions :

Contd...2



State Vs. Ram Babu

18.08.2020

(1) The applicant/accused shall join the investigation before the IO on 25.08.2020 at 10 AM after getting himself tested for Covid-19 with report, and further as and when required by the IO.

(2) He shall furnish his address details alongwith supporting documents to the IO

Any observations and expressions in this order shall not tantamount to any adverse influence on the merits of the case.

With these conditions the bail application dated 17.08.2020 moved U/s 438 Cr.PC on behalf of accused/applicant namely Ram Babu for grant of anticipatory bail stands disposed of.

(Dr. Archna Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/18.08.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No. 166/2020, P.S. Ranhola
U/s 304B/498A/34 IPC

State Vs. Dherender Singh @ Dheerender Kumar

18.08.2020

**(During lockdown period due to Covid-19 pandemic,
these proceedings are conducted through Video
Conferencing using Cisco Webex)**

Present: *Sh. Robin Singh, Ld. Addl. PP for State
IO SI Amit Rathi
(both present physically)*

*Sh. Jaspreet Singh, Ld. Counsel for accused/applicant
Dherender Singh @ Dheerender Singh
(present through video conferencing)*

This is a bail application dated 28.07.2020 moved U/s 439 Cr.PC on behalf of accused/applicant namely Dherender Singh @ Dheerender Kumar for grant of regular bail.

Reply has already been filed by the IO. Copy of reply be supplied to Ld. Counsel for accused through email.

It is informed that the charge-sheet has already been filed in the Court of Sh. Kishore Kumar, Ld. MM but the same has not yet been committed to the Court of Sessions, due to corona pandemic.

Let the judicial record be summoned for hearing on the applications for 22.08.2020.

The bail applications be listed on 22.08.2020.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/18.08.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No. 723/19, P.S. Ranhola
U/s 420/506/34 IPC

**State Vs. 1. Meera
2. Santara
3. Moti Lal**

18.08.2020

**(During lockdown period due to Covid-19 pandemic,
these proceedings are conducted through Video
Conferencing using Cisco Webex)**

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Sh. Jaidev Sharma, Ld. Counsel for complainant
IO SI Prem Yadav
(all three physically present)*

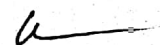
*Sh. V.P. Rana, Ld. Counsel for accused persons/applicants
Meera, Santara and Moti Lal
(present through video conferencing)*

These are three bail applications, two dated 11.03.2020 moved U/s 438 Cr.PC on behalf of accused persons/applicants namely Santara and Moti Lal and third bail application dated 21.05.2020 moved U/s 438 Cr.PC on behalf of accused/applicant namely Meera for grant of anticipatory bail.

Reply dated 18.08.2020 in addition to the previous reply dated 17.08.2020 has been filed by the IO. Copy of replies be supplied to Ld. Counsel for accused persons/applicants through email and also to Ld. Counsel for the complainant.

It is submitted on behalf of State, by Ld. Addl. PP, the IO and Sh. Jaidev Sharma, Ld. Counsel for complainant that it is a property dispute in which a property i.e. land measuring 1.75 acres out of Khasra No.46/14, 46/15, 46/16, 46/17, 46/24, 46/25/2, 52/4/2

Contd...2



**State Vs. 1. Meera
2. Santara
3. Moti Lal**

18.08.2020

in Village Safipur, Ranhola was sold to the complainant by one Chandan Singh (the father of accused persons Dharmender, Praveen, Moti Lal and Meera, and husband of accused Santara) and his brothers, for a total consideration of about Rs.1.38 Crores which the accused persons have got mutated in their names fraudulently after the death of that Sh. Chandan Singh, by filing false affidavits before the SDM concerned.

Ld. Counsel for the accused persons has submitted that the case is based on documentations and for that the accused persons can be asked to join the investigation and they shall cooperate with the IO.

During the course of hearing on the bail applications, the IO had informed that notices u/s 160 Cr.PC were duly served upon the accused persons repeatedly on 21.12.2019 for 22.12.2019 and on 17.01.2020 for 21.01.2020, for joining investigation but the accused persons have not joined the investigation.

The applicants/accused persons were directed to join the investigation on 17.08.2020 at 8 PM before the IO and were directed to produce all the original documents relevant of this case but IO has filed the status report submitting that out of the three, only one accused Moti Lal had joined the investigation and even he did not cooperate at all, for the investigation and that a custodial interrogation of the applicants/accused persons is required. He has also informed

Contd...3



**State Vs. 1. Meera
2. Santara
3. Moti Lal**

18.08.2020

that such applicant / accused Moti Lal has even refused to sign the interrogatory, when he appeared before him for investigation under the directions of this Court.

Ld. Counsel for the accused has submitted that the accused persons were not aware that the land was sold by their father / husband to the complainant and they had got mutated the land in their names as they were the successors of Sh.Chandan Singh, the alleged seller of such land and that the accused persons should approach the Civil Court for specific performance of the contract executed by their father with them.

Ld.Counsel for the complainant has informed that all the accused persons were well aware of the sale transaction executed by their father/husband and have filed false Affidavits before SDM and one of the applicant/accused Dharmender even has executed a Sale Deed recently and came to know that some sale documents were executed by their father pertaining to the land in question to the complainant.

Ld. Addl. PP for the State has submitted that it is a clear cut case of fraud and the entire investigation is depending on the custodial interrogation of the accused persons and that the value of the land is in crores and in case the protection by way of bail is granted to the accused persons then not only the investigation shall be hampered but the trial would be affected adversely and seriously.

Contd...4



**State Vs. 1. Meera
2. Santara
3. Moti Lal**

18.08.2020

Considering the above-noted facts and circumstances, the admitted fact that the sale transaction had taken place by Sh.Chandan Singh, the father/husband of present applicants/accused persons in favour of the complainant, the nature of amount involved and duly paid for the land in question, the multiplicity of the transactions relating to the land in question and the requirement of production of original documents for examination in scientific manner, required to be procured through custodial interrogation of the applicants/accused persons, the fact that the accused persons have never responded to the notices u/s 160 Cr.PC duly served upon them by the IO, nor they have followed the directions of joining of investigation before the IO to produce the original documents, at this stage of investigation of the case in which the FIR was registered on the directions of the Court u/s 156 (3) Cr.PC in this case, the Court is of the view that granting anticipatory bail to the accused persons would not be a safe course of action, as it would affect not only the investigation but trial as such.

Thus, all the three bail applications, two dated 11.03.2020 moved U/s 438 Cr.PC on behalf of accused persons/applicants namely Santara and Moti Lal and third bail application dated 21.05.2020 moved U/s 438 Cr.PC on behalf of accused/applicant namely Meera for grant of anticipatory bail stand dismissed.

A copy of this order be given dasti to all the concerned parties, as prayed. Same be given to the IO from this Court itself.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tjs Hazari Courts : Delhi/18.08.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No. 723/19, P.S. Ranhola
U/s 420/506/34 IPC

**State Vs. 1. Meera
2. Santara
3. Moti Lal**

18.08.2020

**(During lockdown period due to Covid-19 pandemic,
these proceedings are conducted through Video
Conferencing using Cisco Webex)**

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Sh. Jaidev Sharma, Ld. Counsel for complainant
IO SI Prem Yadav
(all three physically present)*

*Sh. V.P. Rana, Ld. Counsel for accused persons/applicants
Meera, Santara and Moti Lal
(present through video conferencing)*

These are three bail applications, two dated 11.03.2020 moved U/s 438 Cr.PC on behalf of accused persons/applicants namely Santara and Moti Lal and third bail application dated 21.05.2020 moved U/s 438 Cr.PC on behalf of accused/applicant namely Meera for grant of anticipatory bail.

Reply dated 18.08.2020 in addition to the previous reply dated 17.08.2020 has been filed by the IO. Copy of replies be supplied to Ld. Counsel for accused persons/applicants through email and also to Ld. Counsel for the complainant.

It is submitted on behalf of State, by Ld. Addl. PP, the IO and Sh. Jaidev Sharma, Ld. Counsel for complainant that it is a property dispute in which a property i.e. land measuring 1.75 acres out of Khasra No.46/14, 46/15, 46/16, 46/17, 46/24, 46/25/2, 52/4/2

Contd...2

**State Vs. 1. Meera
2. Santara
3. Moti Lal**

18.08.2020

in Village Safipur, Ranhola was sold to the complainant by one Chandan Singh (the father of accused persons Dharmender, Praveen, Moti Lal and Meera, and husband of accused Santara) and his brothers, for a total consideration of about Rs.1.38 Crores which the accused persons have got mutated in their names fraudulently after the death of that Sh. Chandan Singh, by filing false affidavits before the SDM concerned.

Ld. Counsel for the accused persons has submitted that the case is based on documentations and for that the accused persons can be asked to join the investigation and they shall cooperate with the IO.

During the course of hearing on the bail applications, the IO had informed that notices u/s 160 Cr.PC were duly served upon the accused persons repeatedly on 21.12.2019 for 22.12.2019 and on 17.01.2020 for 21.01.2020, for joining investigation but the accused persons have not joined the investigation.

The applicants/accused persons were directed to join the investigation on 17.08.2020 at 8 PM before the IO and were directed to produce all the original documents relevant of this case but IO has filed the status report submitting that out of the three, only one accused Moti Lal had joined the investigation and even he did not cooperate at all, for the investigation and that a custodial interrogation of the applicants/accused persons is required. He has also informed

Contd...3

**State Vs. 1. Meera
2. Santara
3. Moti Lal**

18.08.2020

that such applicant / accused Moti Lal has even refused to sign the interrogatory, when he appeared before him for investigation under the directions of this Court.

Ld. Counsel for the accused has submitted that the accused persons were not aware that the land was sold by their father / husband to the complainant and they had got mutated the land in their names as they were the successors of Sh.Chandan Singh, the alleged seller of such land and that the accused persons should approach the Civil Court for specific performance of the contract executed by their father with them.

Ld.Counsel for the complainant has informed that all the accused persons were well aware of the sale transaction executed by their father/husband and have filed false Affidavits before SDM and one of the applicant/accused Dharmender even has executed a Sale Deed recently and came to know that some sale documents were executed by their father pertaining to the land in question to the complainant.

Ld. Addl. PP for the State has submitted that it is a clear cut case of fraud and the entire investigation is depending on the custodial interrogation of the accused persons and that the value of the land is in crores and in case the protection by way of bail is granted to the accused persons then not only the investigation shall be hampered but the trial would be affected adversely and seriously.

Contd...4



**State Vs. 1. Meera
2. Santara
3. Moti Lal**

18.08.2020

Considering the above-noted facts and circumstances, the admitted fact that the sale transaction had taken place by Sh.Chandan Singh, the father/husband of present applicants/accused persons in favour of the complainant, the nature of amount involved and duly paid for the land in question, the multiplicity of the transactions relating to the land in question and the requirement of production of original documents for examination in scientific manner, required to be procured through custodial interrogation of the applicants/accused persons, the fact that the accused persons have never responded to the notices u/s 160 Cr.PC duly served upon them by the IO, nor they have followed the directions of joining of investigation before the IO to produce the original documents, at this stage of investigation of the case in which the FIR was registered on the directions of the Court u/s 156 (3) Cr.PC in this case, the Court is of the view that granting anticipatory bail to the accused persons would not be a safe course of action, as it would affect not only the investigation but trial as such.

Thus, all the three bail applications, two dated 11.03.2020 moved U/s 438 Cr.PC on behalf of accused persons/applicants namely Santara and Moti Lal and third bail application dated 21.05.2020 moved U/s 438 Cr.PC on behalf of accused/applicant namely Meera for grant of anticipatory bail stand dismissed.

A copy of this order be given dasti to all the concerned parties, as prayed. Same be given to the IO from this Court itself.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/18.08.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No. 723/19, P.S. Ranhola
U/s 420/506/34 IPC

**State Vs. 1. Meera
2. Santara
3. Moti Lal**

18.08.2020

**(During lockdown period due to Covid-19 pandemic,
these proceedings are conducted through Video
Conferencing using Cisco Webex)**

*Present: Shri Robin Singh, Ld. Addl. PP for the State
Sh. Jaidev Sharma, Ld. Counsel for complainant
IO SI Prem Yadav
(all three physically present)*

*Sh. V.P. Rana, Ld. Counsel for accused persons/applicants
Meera, Santara and Moti Lal
(present through video conferencing)*

These are three bail applications, two dated 11.03.2020 moved U/s 438 Cr.PC on behalf of accused persons/applicants namely Santara and Moti Lal and third bail application dated 21.05.2020 moved U/s 438 Cr.PC on behalf of accused/applicant namely Meera for grant of anticipatory bail.

Reply dated 18.08.2020 in addition to the previous reply dated 17.08.2020 has been filed by the IO. Copy of replies be supplied to Ld. Counsel for accused persons/applicants through email and also to Ld. Counsel for the complainant.

It is submitted on behalf of State, by Ld. Addl. PP, the IO and Sh. Jaidev Sharma, Ld. Counsel for complainant that it is a property dispute in which a property i.e. land measuring 1.75 acres out of Khasra No.46/14, 46/15, 46/16, 46/17, 46/24, 46/25/2, 52/4/2

Contd...2

**State Vs. 1. Meera
2. Santara
3. Moti Lal**

18.08.2020

in Village Safipur, Ranhola was sold to the complainant by one Chandan Singh (the father of accused persons Dharmender, Praveen, Moti Lal and Meera, and husband of accused Santara) and his brothers, for a total consideration of about Rs.1.38 Crores which the accused persons have got mutated in their names fraudulently after the death of that Sh. Chandan Singh, by filing false affidavits before the SDM concerned.

Ld. Counsel for the accused persons has submitted that the case is based on documentations and for that the accused persons can be asked to join the investigation and they shall cooperate with the IO.

During the course of hearing on the bail applications, the IO had informed that notices u/s 160 Cr.PC were duly served upon the accused persons repeatedly on 21.12.2019 for 22.12.2019 and on 17.01.2020 for 21.01.2020, for joining investigation but the accused persons have not joined the investigation.

The applicants/accused persons were directed to join the investigation on 17.08.2020 at 8 PM before the IO and were directed to produce all the original documents relevant of this case but IO has filed the status report submitting that out of the three, only one accused Moti Lal had joined the investigation and even he did not cooperate at all, for the investigation and that a custodial interrogation of the applicants/accused persons is required. He has also informed

Contd...3

**State Vs. 1. Meera
2. Santara
3. Moti Lal**

18.08.2020

that such applicant / accused Moti Lal has even refused to sign the interrogatory, when he appeared before him for investigation under the directions of this Court.

Ld. Counsel for the accused has submitted that the accused persons were not aware that the land was sold by their father / husband to the complainant and they had got mutated the land in their names as they were the successors of Sh.Chandan Singh, the alleged seller of such land and that the accused persons should approach the Civil Court for specific performance of the contract executed by their father with them.

Ld.Counsel for the complainant has informed that all the accused persons were well aware of the sale transaction executed by their father/husband and have filed false Affidavits before SDM and one of the applicant/accused Dharmender even has executed a Sale Deed recently and came to know that some sale documents were executed by their father pertaining to the land in question to the complainant.

Ld. Addl. PP for the State has submitted that it is a clear cut case of fraud and the entire investigation is depending on the custodial interrogation of the accused persons and that the value of the land is in crores and in case the protection by way of bail is granted to the accused persons then not only the investigation shall be hampered but the trial would be affected adversely and seriously.

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**State Vs. 1. Meera
2. Santara
3. Moti Lal**

18.08.2020

Considering the above-noted facts and circumstances, the admitted fact that the sale transaction had taken place by Sh.Chandan Singh, the father/husband of present applicants/accused persons in favour of the complainant, the nature of amount involved and duly paid for the land in question, the multiplicity of the transactions relating to the land in question and the requirement of production of original documents for examination in scientific manner, required to be procured through custodial interrogation of the applicants/accused persons, the fact that the accused persons have never responded to the notices u/s 160 Cr.PC duly served upon them by the IO, nor they have followed the directions of joining of investigation before the IO to produce the original documents, at this stage of investigation of the case in which the FIR was registered on the directions of the Court u/s 156 (3) Cr.PC in this case, the Court is of the view that granting anticipatory bail to the accused persons would not be a safe course of action, as it would affect not only the investigation but trial as such.

Thus, all the three bail applications, two dated 11.03.2020 moved U/s 438 Cr.PC on behalf of accused persons/applicants namely Santara and Moti Lal and third bail application dated 21.05.2020 moved U/s 438 Cr.PC on behalf of accused/applicant namely Meera for grant of anticipatory bail stand dismissed.

A copy of this order be given dasti to all the concerned parties, as prayed. Same be given to the IO from this Court itself.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/18.08.2020

Copy Received
18/08/2020
Sd/Prem Yachew

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.611/2020, P.S. - Ranhola
U/s 323/354B/506/34 IPC

**State Vs. (1) Manjeet Singh Banti
(2) Mritunjay Singh Avinash
(3) Jitender Kumar Singh**

18.08.2020

Present: *Sh. Robin Singh, Ld. Addl. PP for State
Sh. Shyam Lal Jain, Ld. Counsel alongwith complainant
Ms. Manju
IO SI Harish Kumar of FIR No.610/2020 with case file
IO ASI Dharmender of FIR No.611/2020 with case file
(all appearing physically)*

*Sh. Ashok Kumar Singh, Ld. Counsel for accused
persons/applicants Manjeet Singh Banti, Mritunjay Singh
Avinash & Jitender Kumar Singh
(present through video conferencing)*

These are two applications, both dated 04.06.2020 u/s 438 Cr.PC, one moved on behalf of applicants/accused persons namely Manjeet Singh Banti, Mritunjay Singh Avinash & another for accused Jitender Kumar Singh for grant of anticipatory bail.

Reply dated 13.07.2020 has already been filed by the IO. Copy of reply already supplied.

In support of the bail application, it is submitted by the Ld. Counsel for the applicants/accused persons that there was a quarrel on falling of the water from the water tank with one Satya Narain Mehto in whose house the applicant/accused persons have gone to attend some Puja, with the other group comprising of Manju Singh, Kuldeep Singh & Madhuri and two FIRs No.610/2020 and 611/2020 were registered as cross-cases against each other.

It is submitted on behalf of accused persons that two of the accused persons namely Satya Narain Mehto & Sanjay have already been granted anticipatory bail from the Hon'ble High Court vide order dated 09.07.2020 in Bail application No.1355/2020 and for other three, the bail applications are pending. Contd...2

**State Vs. (1) Manjeet Singh Banti
(2) Mritunjay Singh Avinash
(3) Jitender Kumar Singh**

18.08.2020

The IO of this case has informed that the accused persons have joined the investigation as per the directions of this Court and have co-operated with them.

Considering the nature of offences alleged, the punishment provided for the offences, i.e. less than 7 years, in this period of Covid-19 pandemic, and that the accused persons have their antecedents clean otherwise, also that one of the accused is an old retired Army Personnel and other two are his sons and they are permanent resident of Delhi and that one of the applicants J.K. Singh is the complainant of cross-case of FIR No.610/2020 registered against the complainant Manju Singh of this case, the Court is of the considered view that no purpose would be served to keep them behind the bars.

Thus, in the event of arrest, the accused persons/applicants shall be released on bail on furnishing bail bond and surety bond of Rs. 25,000/- each alongwith one surety of like amount each to the satisfaction of the SHO/IO concerned or Ld. Duty MM, subject to the conditions:

1. That the accused persons shall not try to temper the investigation and/or evidence or hamper the trial, in any manner.
2. They shall furnish their present and permanent addresses with supporting documents along with an affidavits/undertakings to inform any change that of without delay.
3. The applicant/accused persons shall join the investigation and shall attend the trial without any single default.

Contd...3



**State Vs. (1) Manjeet Singh Banti
(2) Mritunjay Singh Avinash
(3) Jitender Kumar Singh**

18.08.2020

Any observations and expressions in this order shall not tantamount to any adverse influence on the merits of the case.

With these conditions, both applications dated 04.06.2020 u/s 438 Cr.PC, one moved on behalf of applicants/accused persons namely Manjeet Singh Banti, Mritunjay Singh Avinash & another for accused Jitender Kumar Singh for grant of anticipatory bail stand disposed of.

A copy of this order be given dasti to all the concerned parties, as prayed.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/18.08.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-08, WEST TIS HAZARI COURTS, DELHI**

FIR No. 755/20, P.S. Nihal Vihar
U/s 376/354/354A/324/34 IPC

State Vs. Chandan @ Gaurav

18.08.2020

**(During lockdown period due to Covid-19 pandemic,
these proceedings are conducted through Video
Conferencing using Cisco Webex)**

Present: *Shri Robin Singh, Ld. Addl. PP for the State
Sh. Vikas Rohtagi, Ld. Counsel for accused Chandan @ Gaurav
IO W/SI Sangeeta alongwith prosecutrix Smt.Meenu
(all present through video conferencing)*

This is a bail application dated 17.08.2020 moved U/s 438 Cr.PC on behalf of accused/applicant namely Chandan @ Gaurav for grant of anticipatory bail.

Reply dated 18.08.2020 has been filed by the IO. Copy of reply already supplied to Ld. Counsel for accused.

In support of the bail application, it is submitted by the Ld. Counsel for the applicant/accused that the role attributed to the present applicant is not calling for an offence as per the complaint of the prosecutrix and that the prime accused is Pawan and the prosecutrix has not raised any allegations of rape or commission of any forcible physical relations against him.

The prosecutrix was enquired into the facts and circumstances regarding the bail of the accused.

She has stated that she has 'no-objection' if the bail to accused Gaurav is granted as he has helped her, however, he should compensate her for her loss.

She has given in writing to the IO regarding her 'no-objection'. The same be filed in the Court by the IO.

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State Vs. Chandan @ Gaurav

18.08.2020

On behalf of the State, to counter the contentions of the Ld. Counsel for the accused, it is submitted that the accused is named in the FIR and the prosecutrix has specifically attributed his role in her statement recorded u/s 164 Cr.PC regarding the allegations and that the offences are serious in nature. Thus, it is submitted that granting bail to the accused will hamper the trial as the chances of tempering of evidence and hampering of the trial cannot be ruled out.

Considering the allegations raised by the prosecutrix against the present applicant/accused, the alleged role attributed to him, the reply filed by the IO that no allegations against present applicant regarding rape raised by complainant/prosecutrix, the 'no-objection' to grant of bail given by the prosecutrix during the enquiries, & in view of the law settled in case titled as **Hanuman Singh and Anr. Vs. State of Rajasthan cited as 42 (1990) DLT 364, 1990 (19) DRJ 201 decided on 29.10.1986** that in case of 'no objection' of prosecutrix/complainant, a liberal view, while considering the bail, may be adopted by the courts of law, the accused is admitted on anticipatory bail, the Court is of the considered view that it is a fit case for bail.

Thus, in the event of arrest, he shall be released on bail on furnishing bail bond and surety bond of Rs. 50,000/- alongwith one surety of like amount to the satisfaction of the SHO/IO concerned or Ld. Duty MM, subject to the conditions:

Contd...3

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State Vs. Chandan @ Gaurav

FIR No. 755/20, P.S. Nihal Vihar
U/s 376/354/354A/324/34 IPC

18.08.2020

1. He shall not leave the city/country without permission of court.
2. He shall not visit the place of prosecutrix or her places of visits in any manner during trial and shall not try to temper the evidence or hamper the trial, in any manner.
3. He shall furnish his present and permanent address with supporting documents along with an affidavit/undertaking to inform any change that of without delay.
4. The applicant/accused is directed to join the investigation firstly on 19.08.2020 at 03:00 PM and further as and when required by the IO.
5. He shall attend the trial without any single default.

Non-joining of investigation will be a ground for cancellation of bail.

Any observations and expressions in this order shall not tantamount to any adverse influence on the merits of the case.

With these conditions, the bail application dated 17.08.2020 moved U/s 438 Cr.PC on behalf of accused/applicant namely Chandan @ Gaurav for grant of anticipatory bail stands disposed of.

A copy of this order be given dasti to all the concerned parties, as prayed.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/18.08.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

Bail Application No.1028 & 1050
FIR No.166/2020, P.S. - Ranhola
U/s 304B/498A/34 IPC

**State Vs. (1) Praveen Kumar
(2) Munni Devi**

18.08.2020

**(During lockdown period due to Covid-19 pandemic,
these proceedings are conducted through Video
Conferencing using Cisco Webex)**

*Present: Sh. Robin Singh, Ld. Addl. PP for State
IO SI Amit Rathi
(both present physically)*

*Sh. Jaspreet Singh, Ld. Counsel for accused persons/
applicants Praveen Kumar & Munni Devi
(present through video conferencing)*

These are two applications, one dated 02.05.2020 & another dated 11.05.2020 moved u/s 438 Cr.PC on behalf of applicants/accused persons namely Praveen Kumar & Munni Devi for grant of anticipatory bail.

It is informed that the charge-sheet has already been filed in the Court of Sh. Kishore Kumar, Ld. MM but the same has not yet been committed to the Court of Sessions, due to corona pandemic.

Let the judicial record be summoned for hearing on the applications for 22.08.2020.

Till then, the interim protection shall continue.

The bail applications be listed on **22.08.2020**.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/18.08.2020

**IN THE COURT OF DR. ARCHANA SINHA
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

Bail Application No.1028 & 1050
FIR No.166/2020, P.S. - Ranhola
U/s 304B/498A/34 IPC

**State Vs. (1) Praveen Kumar
(2) Munni Devi**

18.08.2020

**(During lockdown period due to Covid-19 pandemic,
these proceedings are conducted through Video
Conferencing using Cisco Webex)**

*Present: Sh. Robin Singh, Ld. Addl. PP for State
IO SI Amit Rathi
(both present physically)*

*Sh. Jaspreet Singh, Ld. Counsel for accused persons/
applicants Praveen Kumar & Munni Devi
(present through video conferencing)*

These are two applications, one dated 02.05.2020 & another dated 11.05.2020 moved u/s 438 Cr.PC on behalf of applicants/accused persons namely Praveen Kumar & Munni Devi for grant of anticipatory bail.

It is informed that the charge-sheet has already been filed in the Court of Sh. Kishore Kumar, Ld. MM but the same has not yet been committed to the Court of Sessions, due to corona pandemic.

Let the judicial record be summoned for hearing on the applications for 22.08.2020.

Till then, the interim protection shall continue.

The bail applications be listed on **22.08.2020**.

(Dr. Archana Sinha)
Addl. Sessions Judge-06(West)
Tis Hazari Courts : Delhi/18.08.2020